2988

The Deputy Minister of Labour (Shri Abid Ali) : (a) Not yet.

(b) and (c). Do not arise.

Shri P. C. Bose : May I know how long this court of enquiry will take to submit its report to Government ?

Shri Abid Ali : We expect to receive the report early.

Shri P. C. Bese : May I know the reason for not appointing more. experienced mining men on the court of enquiry?

Shri Abid Ali: I think the court of enquiry has got on it the personnel that should have been there.

Dr. Ram Subhag Singh : May I know whether this court of enquiry has also been charged with the task of enquiring into the accidents at the Dharmabad Colliery ?

Shri Abid Ali : No.

Shri Meghnad Saha : Who is the owner of this Amlabad Colliery ?

Shri Abid Ali : The agents are Thapars ; the owners are Bhavda Kankini Collieries, Limited.

Nationalisation of Air Transport

*72. Shri Jhulan Sinha: Will the Minister of Communications be pleased to refer to the reply given to Starred Question No. 324 on the 28th February, 1955 and state ;

(a) whether any compensation has since been paid to the various Air Companies taken over by the Airlinee Corporations;

(b) if so, the total amount paid and the amount yet to be paid ; and

(c) when the final payment is likely to be made ?

The Deputy Minister of Communications (Shri Raj Bahadur) : (a). Yes, Sir.

(b) The amount paid so far is Rs. 67.26 lakhs. The amount yet to be paid is Rs. 504.06 lakhs according to the amount determined by Government. The Companies have appealed to the Airlines Compensation Tribunal for increasing the total figure by about Rs. 30 lakhs or **80**.

(c). In the case of companies who have accepted the offer of compensation, payment is likely to be completed shortly; in other cases, there may be some delay.

Shri Jhulan Sinha : May I know whether these payments have been made to the individual companies on a pro rata basis or on any other basis ? Shri Raj Bahadur t So far as we are concerned, we have paid it to the company concerned.

Shri Kamath : Is the hon. Minister in a position to give us the break-up of these figures in respect of the amounts paid and unpaid company-wise ?

Shri Raj Bahadur : That will take some time, but I can give it.

Mr. Deputy-Speaker : How many companies are there in all ?

Shri Raj Bahadur : There are 9 companies, out of which in the case of 5 we have made cash payments. The figures are as follows :

Total assessed	Cash actually paid
Rs.	Rs.
52 lakha	10,31,663
1,43,67,780	14,36,778
27,54,583	11,13,333
18,98,751	3,75,651
2,76 ,9 0,800	27,68,800
	Rs. 52 lakhs 1,43,67,780 27,54,583 18,98,751

Shri Kamsth: The hon. Minister has given us the figures of compensation assessed by Government. What was the demand for compensation made by each company?

Mr. Deputy-Speaker : We cannot go into all that now. The hon. Minister has just stated that in all there is a demand for Rs. 30 lakhs more.

The Minister of Communications (Shri Jagjivan Ram) : May I explain the position ? There ; was no question of demand made by companies, According to the Air Corporations Act, the compensation was to be determined by the Corporations, and an offer was to be made to the companies. If the companies did not accept the offer, it was open to them to prepresent their case before the Airlines Compensation Tribunal. But it was negotiated, and most of the companies accepted the offer made by the Corporations.

I may add one thing more and that is that one point of dispute is pending before the Airlines Compensation Tribunal, namely the liability in respect of accumulated leave.

2990

Shri C. D. Pande : Of the personnel?

Shri Jagjivan Ram : Of the workers employed. If the decision is in favour of the air companies, this amount is likely to be increased by Rs. 25 to 30 lakhs.

Shri Kamath : Is the matter of compensation made a justiciable matter before the Tribunal ?

Shri Jagjivan Ram : I will refer the hon. Member to the Air Corporations Act.

Shri Kamath: Why have you followed a differnt policy ?

Shri T. N. Singh : There are a number of cases that are under reference to the Tribunal, in respect of which no settlement was possible by negotiation. May I know what their total implication is in terms of money ?

Shri Jagjivan Ram: There is only one point before the Tribunal, as I have said, and that is regarding the liability of the companies in respect of the accumulated leave of the employees.

Shri Heds: The hon. Minister has stated that there is only one point in respect of which the amount involved is to the tune of Rs. 20 to Rs. 25 lakhs. Why is it that even though it is now about two years since the airlines have been nationalised, yet the amounts that have been agreed on these lines have not been paid ?

Shri Jagjivan Ram : The hon. Member has not followed the reply that has been given by the hon. Deputy Minister. The amount agreed to is to be paid in two ways. Some portion is to be paid in cash, and the other portion to be paid in bonds. In respect of ς companies, the cash portion has already been paid, and the bonds are likely to issue very shortly. Regarding the remaining companies some minor adjustments are going on, and as soon as they are settled the cash payments will be made.

होमियोपैची

*७४. भी विभूति मिस्राः क्या स्वास्थ्य मंत्री यह बताने की क्रुपा करेंगी कि :

(क) क्या सरकार ने होमियोपैथिक पद्धति के विकास तथा मन्वेषण की कोई योजना बनाई है; मौर

(स) यदि हां, तो वह योजना क्या है भौर कब तक कार्यान्वित की जायेगी?

स्वास्व्य उपमंत्री (थीमती चन्द्रशेलर): (क) तथा (ख). कोई साम्र योजना तो नहीं बनाई गई है । लेकिन एक Advisory Committee स्थापित की नई पी, जिस ने कुछ तजवीजें पेश की हैं । इन पर प्रान्तीय सरकारों के साष्ट सोच विचार हो रहा है ।

श्री विभूति मिथा : क्या सरकार को झात है कि हिन्दुस्तान की गरीब जनढा एलोपैथिक दवाइयों के लिए पैसा नहीं दे पाती ग्रौर उसके लिए एक मात्र होमियो-पैथिक दवाइयां ही हैं ग्रौर इसलिये क्या सरकार इस बारे में कोई ग्रविलम्ब कार्यवाही करेगी ?

र्वााएरज्य मंत्री (श्री करमरकर) : सोच विचार हो रहा है ।

Mr. Deputy Speaker : This relates to health and not to commerce.

स्वास्म्य मंत्री (राजकुमारी धनृत कौर) : बात यह है कि गरीब प्रादमियों को सिर्फ सस्ती चीज ही देनी चाहिये, इस बात से मैं बिल्कुल मुत्तिफिक नहीं हूं । गरीबों को सब से ग्रच्छी चीज देनी चाहिये, लेकिन जहां तक होमियोपैथी का सम्बन्ध है, बहां हम लोग देख रहे हैं कि.....

भी कामतः सुनाई नहीं दे रहा है।

राजकुमारी अमृत कौर : माप वातें करते रहते हैं, सुनाई कैसे देगा । मैं ने कहा है कि गरीबों को सस्ती बीज देना कौई ठीक बात नहीं है मौर मैं उससे मुराफिक नहीं हूं । गरीबों को मच्छी से मच्छी दवाइयां देनी चाहियें । जहां तक हौमियो-पैची का सवाल है, जैसा कि कहा गया है, एक इंस्टीच्यूशन बंगाल में मौर एक बम्बई में है। उनको सपसेड किया जायेगा मौर जिंतना क्रपया उन पर खर्च म्रायेगा, उसके बारे में प्रान्तीय सरकारों के साथ तोच विचार हो रहा है ।

भी विभूति जिम्म ः क्या बंगाल मौर बम्बई में ही ऐसी संस्थायें खोली गयी हैं मा मौर कहीं भी सरकार कोलना चाहती है ?